Unstarred Questions

Under the ₹80,068 crores Prime Minister's package announced on 7th November 2015, 63 major development projects in Road, Power, Health, Tourism, Agriculture, Horticulture, Skill Development sectors etc., are already under various stages of implementation. In addition to the above steps, many flagship schemes of the Government of India including the individual beneficiary centric schemes are being proactively implemented by the Government of Jammu and Kashmir.

Citizenship to religious minorities

1035. SHRI K. SOMAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

- the details of number of Pakistani, Afghanistani and Bangladeshi citizens (a) visited India during last three years, year-wise;
- the details of number of citizens deported to various countries during the period;
- the criteria for issuing Long Term Visas for foreign citizens now in force; and
- whether Government has decided to grant citizenship to religious minorities from Pakistan, Afghanistan and Bangladesh, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) As per the available information, details of Pakistan, Afghanistan and Bangladesh Citizens who visited India during 2016-2018, are as under:

Country	2016	2017	2018
Pakistan	56,021	44,266	41,514
Afghanistan	1,23,330	1,49,176	1,53,906
Bangladesh	13,80,409	21,56,557	22,56,675

(b) As per the available information, details of foreign nationals deported by Foreigners Regional Registration Officers (FRROs)/ Chief Immigration Officers (ChIOs), during 2016-18, are as under:

2,476

2,272

1,731

- (c) Following categories of nationals of Pakistan, Bangladesh and Afghanistan coming to India on valid travel documents *i.e.* valid passport and valid visa and seeking permanent settlement in India with a view to acquire Indian citizenship, are eligible for grant of Long Term Visa (LTV):
 - (i) Members of minority communities in Pakistan/Bangladesh/Afghanistan, namely: Hindus, Sikhs, Buddhists, Jains, Parsis and Christians.
 - (ii) Pakistan / Bangladesh women married to Indian nationals and staying in India / Afghanistan nationals married to Indian nationals in India and staying in India.
 - (iii) Indian origin women holding Pakistan/ Bangladesh/ Afghanistan nationality married to Pakistan/ Bangladesh/ Afghanistan nationals and returning to India due to widowhood/divorce and having no male members to support them in Pakistan/ Bangladesh/ Afghanistan.
 - (iv) Cases involving extreme compassion.

Total No. of Foreigners Deported

Above mentioned categories of Pakistan/Bangladesh/ Afghanistan nationals can submit applications for grant of LTV online to the Foreigners Regional Registration Officer (FRRO)/ Foreigners Registration Officer (FRO) concerned. Initial LTV is granted with the approval of the Ministry of Home Affairs for a period of 5 years in the case of categories (i) to (iii) above and for a period of 1 year in the case of category (iv) above after field verification and security vetting.

(d) Citizenship to foreigners is granted as per the provisions of The Citizenship Act, 1955 and the Citizenship Rules, 2009. All foreigners including religious minorities from Pakistan, Afghanistan and Bangladesh can apply for Indian Citizenship on becoming eligible as per the provisions of The Citizenship Act, 1955 and the rules made there under.

Spa and massage centres in National Capital

1036. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state: